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वैकवर्ड हैं। हमने सिर्फ यह कहा कि डां राम मनोहर लोहिया के प्रेशर में हमको एनटायर बैकवर्ड डिक्लेयर कर देग तए, परसन्टेज हमारा बढ़ा दीतिए, 27 से बढ़ा दोतिए और मुसलमान को कर दोतिए। ध्रभा औरत के मामले में आपने कहा कि इसके रिजर्वेशन पर हम गौर करेंगे। लेकिन मायनोरिटी के मामले में ग्रन्छा-ग्रन्छा वायदा कर दिया लेकिन रिजर्वेशन पर गौर करेंगे इस बात पर तो वायदा करते हो नहीं।

श्वी विश्वनाय प्रताप सिंह: ग्रापको मना किया है मैंने मैं ग्राज इस सदन में गंमोरता के साथ कह रहा हुं कि यह सम: ग पहले स्वांकार तो करनी चाहिए उस का रास्ता निकालने की बात है। रास्ता रेस निकालना है कि इंसाफ भी हो ग्रीर गैक्टिकली वह हो भी जाए। राम ग्रावयेग जो ने तो कई प्रश्नों का क्वरिफिकेजन हमारी ग्रीर से दे दिया है।

अरो सैय इ सिब्ते रजी (उत्तर प्रवेश) : डिन्टा प्राइन मिनिस्टर इन्हें बना दाजिए ।

भो वि वराय प्रताप सिंह : ग्राप डिग्टो क्यों कहते हैं. इस मैंटर में वह प्राइम मूवर हैं। उन्होंने वहा बात कहो, उसका उत्तर भी हमने दे दिया है और बाकी जो इन्होंने कहा, उसका तो हम समर्थन क'ते हैं। एक बात शमीम हाशनी साख़ ने कही यू॰ पी॰ के बारे में तो पू॰ पो॰ में इसो फैसले से हमारो अंसारो भ इयों और बाकी लोगों को फायरा हो जाएगा सुकिन उन्होंने कहा कि महाराद में नहीं है। मैं ग्रापसे कहूंगा कि महाराष्ट्र की सरकार रिकर्म डेशन दे, इम उसको स्वीकार करने को तैयार है।

अो रफोक झालम (बिहार) । आप यहां से 1व तक नहीं की जिएगा कोई स्टेट नहीं करेगा ।

श्री विखताथ प्रताप सिंह : श्रोप थोड़ो मदद की निए हमारी । एक प्रण्न था कि "नुकेशन इंन्स्टोट्यू शंस में कव लागू करगे । पिछली बार ग्रोपने कहा था ग्रीर ाह टीक बात ग्राप कहने हैं कि जिला में हम जब तक नहीं उभरेंगे तब तक नौकरियों में ये लोग कैसे आयेंगे तो हमने कहा है कि पहले फेज में हम लोग पब्लिक सैक्टर और इसमें लगा देगे। फेज वन तो अर्भा णुरू हुआ है। राम नरेश जी, इसमे हमारी। मदद कोजिए कि फैज वन खरम हो और दद फेज टू पर आ जा सकें।

श्री राम नरेश धादवः जब तक एजुकेशन में लागूनहीं होगा तब तक उसका कोई क्रसर नहीं होगा।

श्री विश्वनाथ प्रताप सिंह । मेरा ख्याल है कि मैंने सभी मुख्य प्रश्नों का उत्तर देदिया है । मैं ग्राप सभी माननीय सदस्यों का घन्यवाद करता है ।

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE Regarding Rampant corruption mismanagement and malpractices in Nationalised Banks and action taken by Government in the matter—contd.

THE DEPUTY CHAIRMAN; I will now take up the Calling Attention. Mr. Gurudas Das Gupta,

(Interruptions)

SHRI VIREN J. SHAH (Mararashtra); I submit that the Calling Attention cannot be finished in 20 minutes now. We can take it up tomorrow,

THE DEPUTY CHAIRMAN: Till the Calling Attention the House can sit. We have some time. We will finish it Shri Gurudas Das Gupta. (Interruptions),

SHRI GURUDAS *T*>*AS* GUPTA; Madam, while raising the Calling Attention *I* had dealt with the problem of low productivity of bank credit, on the misdirection of bank finances, indiscipline in banks and growing mismanagement alone with the poor health of banking investment. Now, Madam, I call upon the Minister kindly to assure the House that he is going to end the politicalisation of banks. Madam, let me... (*Interruptions*] 367 Statement by

SHRI GURUDAS DAS GUPTA: Now, Madam, I call upon the Minister to kindly assure the House that he is going to end this politicalisation of the banks. *(Interruptions)* In this context, let me remind him that the Reliance Company was favoured with fabulous bank credits. They have been able to draw from the banks Rs. 650 crores along with Rs. 745 crores from the financial institutions. That means from the banks and financial institutions together, the Reliance Company has been able to draw a credit of Rs. 1400 crores.

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

THE VICE-CHAIRMAN (SHRI BHAS. KAR ANNAJI MASODKAR): There are several Members.

SHRI GURUDAS DAS GUPTA; 1

only wish that this Government kindly ensures that Bombay Dyeing does not take the place of Reliance in the present new changed political system. Therefore, I call upon the Government to make it explicitly clear that nobody shall be favoured by the banks because of pilitical considerations. That is very important. Thirdly, Sir, I call upon the Govern, meat to kindly declare before the House that they have no objection to the setting up of another Banking Inquiry Committee. The Banking Inquiry Committee should be called upon to formulate a plan on the question of restructuring of bank credit, on the question of dispensing with the secrecy clause and on the question of ending the concealment of the names of defaulters. The Government should see that a particular company which is a defaulter with respect to the payment of a particular bank credit is not allowed advance from another bank. Therefore, Sir, I want the names of the defaulters to be announced. While 1 believe that the banking system is too much sensitive, I only wish that Government kindly realises that erosion of confidence or erosion of credibility in the banking system may result In channelling of national finance

. THE VICE-CHAIRMAN (SHRI BHAS* KAR ANNAJI MASODKAR): Do you not want others to speak?

Prime Minister

SHRI GURUDAS DAS GUPTA: I am finishing, Sir. If you kindly stop interrut-ing, I would finish,

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR); I am not interrupting. I am just reminding of the time.

SHRI GURUDAS DAS GUPTA; Sir, I only believe that Government understands that erosion of credibility of the banking system may result in the inflow of large parts of the national finances and national savings to the corridors of the parallel economy. That will further jeopardise the trangvrility of the national economy.

While concluding, I only say that I have great confidence in the wisdom and experience of the Finance Minister. Therefore, the Finance Minister must -spell out before the country what is his action plan. with regard to not only putting an end to the malpractices and frauds in the banks but also¹ with regard to improvement of the health of the banks and to create a situation where the banks do not invest in non-productive sector. • I believe that the restructuring of the banks shall lead to further improvement of the bank finances and the bank portfolios. It will also help the banks to play a more useful tote in the development of the country.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR); Shri Ka-mal morarka.

SHRI KAMAL MORARKA (Rajas-than): Sir, I think we can continue tomorrow.

SHRI VIREN J. SHAH: That will be much better. I think it is impossible to do justice. The Minister will take half an hour to reply.

THE VICE-CHAIRMAN (SHRIBHAS-KAR ANNAJI MASODKAR): We have the scheduled time.

AN HON. MEMBER: Let us take the Sense of the House,

SHRI GURUDAS DAS GUPTA: This is the way the proceedings of this House are being allowed to continue, [t was decided in the Business Advisory Committee. Everybody knew that we are going to dfecuss the Calling Attention Motion. While the Calling Attention Motion was discussed only for half an hour, it was announced that the Prime Minister is going to make the statement. In thut ease, Mr. Vice-Chairman, Sir it would be quite appropriate to take up the Calling-Attention Motion tomorrow. Instead of having a truncated dirgustion today. Let this be taken up

truncated discussion today, let this be taken up tomorrow. But if the proceedings of the House are I continue like this, I think... (Interruptions)

SHRI KAMAL MORARKA; What has *Mr*. Shiv Shanker to say?

SHRI VIREN J. SHAH: Sir, there is no point. The House is more or le'ss empty. (*Interruptions*) You kindly seek the opinion of the Leader of the Opposition.

PROF. MADHU DANDAVATE: Sir, I am afraid, when I reply, even those who raised the questions may not be there in the House. (*Interruptions*) I know them very well. They will run away. (*Interruptions*) Let the Leader of the Opposition assure us that tomorrow^ instead ot the Zero Hour, we will take us the Calling-Attention Motion.

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER); Tf the treasury benches...

SHRI GURUDAS DAS GUPTA: Just a minute, Mr. Shiv Shanker. Sir, it is not only the Leader of the Opposition. The Presiding Officer has also a responsibility to ensure that tomorrow, this discussion gets the priority and before it is concluded, no further statements, no other items, are introduced in the agenda because this is a very important item.

THE VICE-CHAIRMAN (SHRIBHAS KAR ANNAJI MASODKAR): Everything before the House is important.

SHRI GURUDAS DAS GUPTA: The Presiding Officer has also a responsibility.

SHRI P. SHIV SHANKER: Mr. Vice-Chairman, Sir, I agree that this is a very important matter. But it is for the trea sury benches. j leave it to them. ' 1 have no objection.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKARv The Minister is saying •tomorrow'.

SHRI P. SHIV SHANKER: J do not stanj in the way.

RRGF. MADHU DANDAVATE; The difficulty is, there cannot be democracy without opposition. There is nobody en the Opposition benches.

SHRI H. HANUMANTHAPPA (*Kit:* nataka): Mr. Madhu Dandavate has no opposition.

SHRI P. SHIV SHANKER; The Lea der of the Opposition represents the entire Opposition. (*Interruptions*) leave it to the treasury benches because it is they who complained. We never complained. It is a matter for them. I am prepared. I am agreeable.

PROF. MADHU DANDAVATE; Sir, there are so many legislative measures, to be taken up. Therefore, I would request yon, tomorrow, at tweive o' clock we should

take it up.

SHRI P. SHIV SHANKER; I have absolutely no objection.

PROF. MA&HU DANDAVATE: What about the Zero Hour? Will you assure us?

SHRI P. SHIV SHANKER; Five-ten minutes you can allow. (*Interruptions*)

SHRI H. HANUMANTHAPPA: When you were in the Opposition, Mr. Dan-davate, Zero Hour was important for you. Why should it not be important to us also?

PROF. MADHU DANDAVATE: Eve_n when I was in the Opposition, 7 always made adjustments and made up for if. SHRI H. HANUMANTHAPPA: We are also ready for adjustment. (*Interruptions*)

SHRI P. SHIV SHANKER; Mr. Vice-Chairman, Sir, I would like to submit one thing for the kind consideration of the treasury benches^ A lot of time is being consumed because of the statement'* that arecoming and the Legislative Business is not pushed through in the manner it should be pushed through. It is a matter 'for them to consider, not for me_ I wanted to bring it to their notice. THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). I take it that the consensus is that we should take up the Calling-Attention Motion tomorrow?

HON. MEMBERS: Yes.

THE VICE-CHAIRMAN (SHRI BHASKER ANNAJI MASODKAR). The House is now adjourned and we will meet again tomorrow, at 11 a.m.

The House then adjourned al fifty minutes past five of the clock till eleven of the clock, on Tuesday, the 28th August, 1990.